

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CC No. 08/14

CIS No. 156/2019

CBI Vs. M/s Pixion Media (P) Ltd. and others

RC No. 3E/2013/BD1/BS&FC/CBI/ND

**U/S: 120-B r/w 420, 471 r/w 467, 468 and Section 13(2) r/w
13(1)(d) PC Act**

14.09.2020

*Case file taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, hosted by Ms. Indu Sharma Bhoria, P.A to this Court, in reference to the **Order No. E-10559-10644/Power/Gaz./RADC/2020 dated 28.08.2020 & Circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.***

*Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi received from time to time, the last such order is **No. 417/RG/DHC/2020 dt. 27.08.2020.***

Subject to the orders/directions of the Hon'ble High Court and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi received from time to time, cases are being taken up either for physical hearing in the court room or through Video Conferencing.

Present: Sh. M. Saraswat, PP for CBI with SI Ashok Kumar,
Pairvi Officer.

None for the accused persons (8 in number) , who are
on bail

Accused Anand Tiwari (A-3) has expired and
proceedings against him have abated.

Vide order dated 10.05.2018, accused Sona Debnath
(A-8) has already been exempted from personal appearance till
the recording of evidence is concluded.

Reader has submitted that the defence counsels for
the accused persons were duly informed telephonically about the
proceedings being conducted through video conferencing.

However, none has joined.

This case is fixed for prosecution evidence today.

*Vide the order dated 30.07.2020 of Ld. District &
Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue
District Court, New Delhi (No. Power/Gaz./RADC/2020/E-7784-
7871), it has been directed that **evidence shall be recorded only
in ex-parte and uncontested cases.***

Hence, the present matter stands adjourned to
21.10.2020 for prosecution evidence.

Digitally signed copy of the order sheet be sent to the
Computer Branch, RADC for uploading it on the official website of
Delhi District Courts.

Hard copy of the order sheet and copies of the
aforementioned orders of the Hon'ble High Court of Delhi and Ld.

District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the courts is resumed.

The proceedings have been dictated to Ms. Indu Sharma Bhoria, Personal Assistant by video conferencing.

(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND: 14.09.2020

ISB